

(23)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.

O.A.NO. 536 of 1992.

30/7/92

Date: 30.07.92

K.Srinivasan

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Applicant

And

1. The Director General of Works Central P.W.D., Nirman Bhavan, New Delhi.
2. Deputy Director of Administration-I Central Public Works Department, Nirman Bhavan, New Delhi.
3. Y.Harishandru, SE (Hq) CPWD, Nirman Bhavan, New Delhi.

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Respondents

Counsel for the Applicant

: Sri. K.Sudhakar Reddy

Counsel for the Respondents

: Sri. M.Jagan Mohan Reddy, Addl.CGSC

CORAM:

C. S. (6) by
Hon'ble Mr. T.Chandrasekhar Reddy, Judicial Member

The Tribunal made the following order:-

Mr. K.Sudhakar Reddy, learned counsel for the applicant and Mr. Jagan Mohan Reddy learned counsel for the respondents present and heard.

Mr. Sudhakar Reddy wishes to withdraw the case as not pressed. The case is dismissed as infructuous.

8/8/782
Deputy Registrar (Jud.)

Copy to:-

1. The Director General of Works, Central P.W.D., Nirman Bhavan, New Delhi.
2. Deputy Director of Administration-I Central Public Works Department, Nirman Bhavan, New Delhi.
3. Y.Harishandru, SE (Hq) CPWD Nirman Bhavan, New Delhi.
4. One copy to Sri. K.Sudhakar Reddy, advocate, CAT, Hyd.
5. One copy to Sri. M.Jagan Mohan Reddy, Addl. CGSC, CAT, Hyd.
6. One spare copy.

Rsm/-

10/8/782
30/7/92